११७. भी राम सहाय : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

Written Answer*

- (क) क्या तकनीकी विषयों भौतिक पुस्तकें हिन्दी में लिखने का कार्य तकनीकी विशेषज्ञ के सिपुर्द कर दिया गया
- (ख) यदि हां, तो क्या अब तक कोई मौलिक पुस्तक हिन्दी में लिखी गई है ?

t [TECHNICAL BOOKS IN HINDI

- 117. SHRI RAM SAHAI: Will the Minister of EDUCATION be plea sea to state:
- (a) whether the work of writing books originally in Hindi on technical subjects has been entrusted to expert technicians; and
- (b) if so, whether any book has so far been originally written in Hindi?!

शिक्षा संत्रालय में उपमंत्री (श्री भ**द**त यशंन) : (क) जी हां। (ख) पांच पुस्तकें ।

fTHE DEPUTY MINISTER IN THE MINISTRY or EDUCATION (SHRI BHAKT DARSHAN): (a) Yes, Madam.

(b) Five books.]

ABOLITION OF CAWTAL PUNISHMENT

118. SHRI DEOKINANDAN NARAYAN: Will the Minister of LAW be pleased to refer to the answer given to Unstairred Question No. 442 in the Rajya Sabha on the 12th December, 1963 and state the views expressed by the different States regarding the question of abolition of Capital Punishment?

tt] English translation.

THE DEPUTY MINISTER IN THI MINISTRY OF LAW (SHRI BIBUDHEK-DRA MISRA): The State Governments of Andhra Pradesh, Orissa, Punjab and Uttar Pradesh and the Administrations of Himachal Pradesh ano Andaman & Nicobar Islands have replied so far to the Questionnaire nn Capital Punishment issued by the Law Commission. They are generally m favour of the retention of Capital Punishment.

to Questions

COMMISSIONS OF INQUIRY APPOINTED BY GOVERNMENT

- 119. SHRI ABDUL GHANI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number and names of Commissions appointed by the Central Government for holding enquiries into matters of public importance after the Commissions of Inquiry Act, 1952, came into force;
- (b) the matters for which the various Commissions were appointed:
- (c) the expenditure incurred by the Central Government on each Commission; and
- (d) whether Government have given any assistance to the Commissions in the form of engaging lawyers and experts for the proper conduct of enquiries?

THE MINISTER OF STATE in the MINISTRY OF HOME AFFAIRS (SHRT R. M. HAJARNAVIS): (a) to (d) The information is being collected and will be laid on the Table of the House as soon ai available.

ज्ञम्म् में मूर्तियों की चोरी

१२०. भी विमलकुमार भन्नालालजी **चौरड़िया:** क्या गृह-कार्य मंत्री यह चताते की कृपा करेंगे कि जनवरी, १६६४